

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.39/(MAH)/2015
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE PARTIES: M/s. Mahanti Plastics Pvt. Ltd.

V/s.

M/s. Samridhhi Banquests Pvt. Ltd. 75

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1)	VINEET. N. JAGTAP	ADVOCATE FOR Respondent No 8	
----	-------------------	------------------------------------	--

2)	Girish M. Joshi	Adv for Respon. ORDER	
----	-----------------	---------------------------------	--

T.C.P. No. 39/397-398/CLB/MB/MAH/2015

1. The Learned Representatives of both the sides are present.

2. The Petitioner is seeking leave of this Court to grant permission to file M.A. a copy of which is stated to be served on the other side today itself. The Applicant is directed to file the same with the Registry of NCLT today.

3. The Petitioner has not yet filed Rejoinder in the main Petition, though directed to be filed on or before 30th March, 2017 vide earlier Order dated 09.03.2017.

4. The Petitioner is seeking one week's time to file Rejoinder. Granted. Rejoinder now directed to be filed on or before 20.04.2017, a copy to be served on the other side.

5. The matter is thereafter listed for hearing on **27.04.2017** along with M.A. filed today.

Dated: **12.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)